

**COMMITTEE ON SUBORDINATE LEGISLATION****(2021-2022)****(SEVENTEENTH LOK SABHA)****TWENTIETH REPORT****ACTION TAKEN BY THE GOVERNMENT ON THE OBSERVATIONS/  
RECOMMENDATIONS CONTAINED IN THE SECOND REPORT OF THE  
COMMITTEE ON SUBORDINATE LEGISLATION (SEVENTEENTH LOK  
SABHA)****सत्यमेव जयते****LOK SABHA SECRETARIAT****NEW DELHI****August, 2022/ Shravana, 1944 (Saka)**



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**MEMBERS OF THE COMMITTEE ON SUBORDINATE LEGISLATION**  
**(2021-2022)**

Shri Balashowry Vallabhaneni      Chairperson

**Members**

2. Shri Jyotirmay Singh Mahato
3. Shri Pinaki Mishra
4. Shri Chandeshwar Prasad
5. Shri N.K.Premachandran
6. Shri Suresh Kumar Pujari
7. Shri A.Raja
8. Shri Nama Nageshwara Rao
9. Shri Sanjay Seth
10. Shri Mahendra Singh Solanky
11. Shri Su Thirunavukkarasar
12. Shri. Manickam Tagore B.
13. Shri Ram Kripal Yadav
14. Dr. Amar Singh
15. Vacant

**SECRETARIAT**

1. Shri Vinay Kumar Mohan      -      Joint Secretary
2. Shri Muraleedharan.P      -      Director
3. Smt. Jagriti Tewatia      -      Additional Director

## INTRODUCTION

I, the Chairperson, Committee on Subordinate Legislation having been authorised by the Committee to submit the Report on their behalf, present this Twentieth Report.

2. This Report relates to the Action Taken on the Observations/Recommendations of the Committee contained in the Second Report (2019-2020) (Seventeenth Lok Sabha) which was presented to Lok Sabha on 13.03.2020.

3. The Committee considered and adopted this Report at their sitting held on 25.07.2022.

4. The summary of recommendations contained in the Second Report and action taken reply of the Government thereon have been reproduced in Part-II Appendix-I of the Report.

5. The Extracts of the Minutes of the 28<sup>th</sup> sitting of the Committee relevant to this Report are brought out in Appendix II of the Report.

6. An analysis of the action taken by Government on the Recommendations contained in the Second Report of the Committee (Seventeenth Lok Sabha) is given in Appendix III of the Report.

**New Delhi;**  
**August, 2022**  
**Shravana, 1944 (Saka)**

**BALASHOWRY VALLABHANENI**  
**Chairperson,**  
**Committee on Subordinate Legislation**

## REPORT

This Report of the Committee on Subordinate Legislation (2021-2022) deals with the Action Taken by the Government on the Observations/Recommendations contained in the Second Report (Seventeenth Lok Sabha) of the Committee which was presented to Lok Sabha on 13.03.2020. The Second Report dealt with the following Regulations :-

- (i) The Insurance Regulatory and Development Authority of India (Registration and Operations of Branch Offices of Foreign Reinsurers other than Llyod's) Second Amendment Regulations, 2016 (Notification No. IRDA/R eg/24/136/2016).
- (ii) The Insurance Regulatory and Development Authority of India (Issuance of e- insurance policies) First Amendment Regulations, 2016 (Notification No. IRDAI/Reg/23/135/2016).
- (iii) The Insurance Regulatory and Development Authority of India (Assets, Liabilities, and Solvency Margin of Life Insurance Business) Regulations, 2016 (Notification No. IRDAI/Reg/9/121/2016).
- (iv) Infirmities in the Notification regarding All India Council for Technical Education (Clarifications on certain issues/anomalies pertaining to Qualifications, Pay Scales, Service Conditions, Career Advancement Schemes (CAS) etc for Teachers and other Academic Staff of Technical Institutions (Degree/ Diploma), in the parent Regulations of 2016.

2. The shortcomings observed in the above Regulations and the Observations/Recommendations made by the Committee in respect of these shortcomings are contained in paras 1.4, 1.7, 1.10 of Part-I and para 2.5 of Part-II of the Second Report (17<sup>th</sup> Lok Sabha). The Part-I of the Report, after presentation was forwarded to the Ministry of Finance (Department of Financial Services) and Part-II of the Report was forwarded to the Ministry of Education (Department of Higher Education) for implementation of the recommendations contained therein. The Ministry of Finance (Department of Financial Services) vide their OM no. 12013/6/2018-Ins.II dated 03<sup>rd</sup> September, 2020 and the Ministry of Education (Department of Higher Education) vide their OM no. I-21/2018-TS.II dated 07<sup>th</sup> December, 2021 furnished their action taken replies on the Observations/Recommendations contained in the Report. A statement showing the Observations/Recommendations made by the Committee and Action Taken by the Ministry of Finance (Department of Financial Services) and the Ministry of Education

(Department of Higher Education) on the same is given as Appendix I & Appendix II respectively in Part II of the Report.

3. Replies to the observations/recommendations contained in the Report have broadly been categorized as follows:-

- (i) Observations/Recommendations which have been accepted by the Government

Sl. Nos. 1.4, 1.7, 1.10 and 2.5 Total 4

- (ii) Observation/Recommendation which the Committee do not desire to pursue in view of the Government's reply.

Sl.No. Nil Total Nil

- (iii) Observations/Recommendations in respect of which replies of the Government have not been accepted by the Committee

Sl. No. Nil Total Nil

- (iv) Observation/Recommendation in respect of which final reply of the Government is still awaited

Sl. No. Nil Total Nil

4. The main Observations/Recommendations made by the Committee in its Second Report (Seventeenth Lok Sabha) and the action taken thereon by the Ministry of Finance (Department of Financial Services) and Ministry of Education (Department of Higher Education) are briefly given as follows :-

**Discrepancy in the preamble and non-inclusion of foot-note in the following regulations –**

- (i) The Insurance Regulatory and Development Authority of India (Registration and Operations of Branch Offices of Foreign Reinsurers other than Llyod's) Second Amendment Regulations, 2016 (Notification No. IRDA/R eg/24/136/2016).
- (ii) The Insurance Regulatory and Development Authority of India (Issuance of e-insurance policies) First Amendment Regulations, 2016 (Notification No. IRDAI/Reg/23/135/2016).

The Committee noted that amendments were notified in the above listed two IRDAI Regulations in the year 2016. The particulars of the principal Regulations which have been amended had not been mentioned in the preamble like the year of their publication or title were missing and the foot-note normally appended to the amendment Rules and Regulations etc. giving particulars of publication of the principal Rules/Regulations and subsequent amendment notified for the purpose of easier referencing, was also not appended. The Committee had recommended the Ministry to issue suitable instructions to IRDAI for being more cautious in future while drafting the regulations so that such lapses are not repeated.

(Para 1.4)

The Ministry of Finance (Department of Financial Services) in their Action Taken Reply informed that, the Ministry vide letter dated 01.06.2020 has advised IRDAI for being more cautious in future while drafting the regulations so that such lapses are not repeated. IRDAI has informed that it has noted the advices given by the Hon'ble Committee and has also ensured that instructions will be strictly followed in future. The Ministry has also furnished the details of Regulations/Notifications issued by IRDAI where recommendations of the Committee on Subordinate Legislation have been implemented by the Authority and the title of the principal Regulations' and year of their publications have been incorporated in the preamble of these Regulations.

### **Delay in publication of the following regulation in the Extraordinary Gazette**

- (iii) The Insurance Regulatory and Development Authority of India (Assets, Liabilities, and Solvency Margin of Life Insurance Business) Regulations, 2016 (Notification No. IRDAI/Reg/9/121/2016).

The Committee noted that the Insurance Regulatory and Development Authority of India (Assets, Liabilities, and Solvency Margin of Life Insurance Business) Regulations, 2016 were published in extraordinary Gazette after a gap of more than 20 days. According to the Ministry because of revision of rates of publication from Rs. 4900 per page to Rs. 5500 per page w.e.f. 1 April, 2016 by the Department of Publication, about which IRDAI was not aware, the delay occurred. It was only after payment of revised rates, the notification was finally published on 9 May, 2016. The Committee found the ground mentioned as trivial in nature and observed that timely publication of subordinate legislation is a matter of urgent importance and that ignorance is no defence in eyes of law. The Committee, had therefore recommended that, the Department of Publication should publish the

Rules/Regulations immediately and in case of any error in calculation of the cost of publication by the requisitioning Department, raise the claim for the balance amount from the party concerned instead of delaying the publication and also desired that the Ministry/ IRDAI to be more watchful in future in ascertaining the exact amount towards the cost of publication while making payment for publication of their Notifications.

(Para 1.7)

The Ministry of Finance (Department of Financial Services) in their Action Taken Reply informed that IRDAI has taken necessary steps to minimize the time gap between signing of the regulations and notification of the regulations in the Official Gazette and regular follow-up is being done with Department of Publication for notifying the regulations without delay.

### **Retrospective effect**

The Committee noted that the Insurance Regulatory and Development Authority of India (Assets, Liabilities, and Solvency Margin of Life Insurance Business) Regulations, 2016 were published in the Gazette of India: Extraordinary on 9 May, 2016 and as per the commencement clause the Regulations were slated to come into effect from 1 April, 2016 i.e. with retrospective effect. The Committee observed that the requisite explanatory memorandum which is normally appended in such cases certifying that no one would be adversely affected by giving the retrospective effect to the Regulations was missing. The Committee, had therefore, recommended the Ministry/IRDAI to be more careful on all such aspects while drafting the Regulations so as to avoid recurrence of such kind of lapses in the future. The Committee had further recommended that norms and procedures devised by the Committee in matters of framing of subordinate legislation should be followed by the Ministry.

(Para 1.10)

The Ministry of Finance (Department of Financial Services) in their Action Taken Reply informed that the observations of the Honourable Committee have been noted by the IRDAI and they will be more careful in future while notifying the regulations to avoid such lapse.

**II. Infirmities in the Notification regarding All India Council for Technical Education (Clarifications on certain issues/ anomalies pertaining to Qualifications, Pay Scales, Service Conditions, Career Advancement Schemes (CAS) etc for Teachers and other Academic Staff of Technical Institutions (Degree/ Diploma), in the parent Regulations of 2016.**

The Committee noted that, in the above statutory notification, notified by the All India Council of Technical Education (AICTE), the short title did not contain the word 'Regulations' before '2016' and the commencement clause indicating the date of coming into force of the extant Regulations was also missing. As per Ministry the word 'Regulation' was not mentioned before '2016' because the same had already been mentioned in the beginning of title clause and as the extant notification was issued in the form of clarifications based on several representations/queries received by AICTE regarding various anomalies relating to Pay Scales, Qualifications, Service Conditions etc. the commencement clause was not given. The clarifications furnished by the Ministry of Human Resource Development to justify the deviations from the normal practice followed in the drafting of the statutory Rules/Regulations did not appear to be satisfactory. The Committee, therefore, recommended that for the sake of clarity and removal of anomalies, the Ministry may issue a corrigendum to the extant Notification and also to avoid recurrence of such lapses in future all statutory notifications may duly be got vetted by Ministry of Law & Justice before their publication.

(Para 2.5)

The Ministry of Education (Department of Higher Education) in their Action Taken Reply informed that the matter was taken up with Ministry of Law & Justice, which has opined that since the Regulation is in form of clarification in continuation to AICTE's earlier notifications, the Ministry may consider issuing a fresh notification by incorporating the clarifications in the original notification itself. Accordingly, AICTE has been requested to prepare a draft regulation, 2021 by subsuming the provisions and in supersession of its regulations of 2010, 2012 and 2016 on the subject matter and furnish a copy of the same to this Ministry for further examination and approval before vetting by Ministry of Law and Justice. Further, the recommendations of the Committee are being strictly adhered to in respect of Gazette Notifications issued by AICTE.

**5. The Committee are satisfied to note that the Ministry of Finance (Department of Financial Services) vide letter dated 01.06.2020 has advised IRDAI for being more cautious in future while drafting the regulations. IRDAI has noted and also started implementation of the recommendations given by**

the Hon'ble Committee and has assured that the instructions given by the Committee will be strictly followed in future.

6. The Committee are also satisfied to note that the Ministry of Education (Department of Higher Education) has informed that the recommendations of the Committee are being strictly adhered to in respect of Gazette Notifications issued by AICTE and AICTE has been requested to prepare a draft regulation, 2021 by subsuming the provisions and in supersession of its regulations of 2010, 2012 and 2016 on the subject matter and furnish a copy of the same to this Ministry for further examination and approval before vetting by Ministry of Law and Justice. The Committee express their satisfaction over the acceptance of their recommendations by the concerned Ministries and also for taking corrective measures.

7. The Committee would, therefore, like the Ministry of Education (Department of Higher Education) to expedite the process and issue a fresh notification by incorporating the clarifications in the original notification itself without delay

New Delhi;  
August, 2022  
Shravana, 1944 (Saka)

BALASHOWRY VALLABHANENI  
Chairperson,  
Committee on Subordinate Legislation

## **PART II**

### **APPENDIX I**

**(Vide Para 4 of the Introduction of the Report)**

### **STATEMENT SHOWING THE ACTION TAKEN BY THE GOVERNMENT ON THE OBSERVATIONS/ RECOMMENDATIONS CONTAINED IN THE SECOND REPORT OF THE COMMITTEE (17<sup>th</sup> LOK SABHA)**

#### **Observations/ Recommendations of the Committee**

The Committee note that amendments were notified in the IRDAI (Registration and Operations of Branch Offices of Foreign Reinsurers other than Llyod's) Regulations and the IRDAI (Issuance of e-insurance policies) Regulations in the year 2016. However, the details of the principal Regulations like the year of their publication or title were missing in the preamble. Moreover, there was no foot-note normally appended to the amendment Rules and Regulations etc. giving particulars of publication of the principal Rules or Regulations as the case may be, for the purpose of easier referencing. This requirement has time and again been emphasized by the Committee on Subordinate Legislation in a number of Reports presented by them. The Committee in this regard note that on being pointed out about this infirmity, the Ministry of Finance (Department of Financial Services) have shifted the onus on IRDAI by stating that the extant Regulations have been framed and notified by them. The reply of the IRDAI as enclosed by the Ministry also does not satisfactorily explain the lapse while submitting that the observations of the Committee have been noted and compliance of the same shall be ensured in future. The Committee, therefore, recommend that the Ministry may issue suitable instructions to IRDAI for being more cautious in future while drafting the regulations so that such lapses are not repeated.

**(Para 1.4 of the Report)**

#### **REPLY OF THE MINISTRY**

Department of Financial Services, Ministry of Finance vide letter dated 01.06.2020 has advised IRDAI for being more cautious in future while drafting the regulations so that such lapses are not repeated. IRDAI has informed that it has noted the advices given by the Hon'ble Committee. It also ensured that instructions will be strictly followed in future.

Following are the details and names of Regulations/Notifications issued by IRDAI where recommendations of the Committee on Subordinate Legislation have been implemented by the Authority :-

1. IRDAI (Registration of Insurance marketing firm) (Amendment) Regulations, 2019
2. IRDAI (Health Insurance) (Amendment) Regulations, 2019
3. IRDAI (Third Party Administrators Health Services) (Amendment) Regulations, 2019
4. IRDAI (Appointed actuary) (Amendment) Regulations, 2018

In the above 'Amendment Regulations', the title of the principal Regulations' and year of their publications have been incorporated in the preamble.

**(Ministry of Finance,  
Department of Financial Services)  
OM no. 12013/6/2018-Ins.II  
Dated 03<sup>rd</sup> September, 2020**

### **Observations/ Recommendations of the Committee**

The Committee note that the Insurance Regulatory and Development Authority of India (Assets, Liabilities, and Solvency Margin of Life Insurance Business) Regulations, 2016 were published in extraordinary Gazette after a gap of more than 20 days. According to the Ministry, the IRDAI made a payment of Rs. 147000 @ Rs 4900 per page towards publication of the extant Notification was made to the Department of Publication by the IRDAI on 13.04.2016. However, due to the revision of rates of publication by the Department of Publication w.e.f. 1st April, 2016, @ Rs. 5500 per full page, which apparently was not known to the IRDAI, the extant Notification could not be published on the very same date. It was only after the receipt of the revised payment made by IRDAI on 4 May, 2016, the Notification was finally published on 9 May, 2016. Looking at the circumstances of the case, the Committee finds that it is responsibility of both the administrative and publishing departments to ensure timely notification of subordinate legislation. The grounds mentioned for delay are trivial in nature and the dispute relating to rules could have been settled promptly if both the departments would have keenly followed up the case. The Committee observe that timely publication of subordinate legislation is a matter of urgent importance and that ignorance is no defence in eyes of law. The Committee further opine that instead of delaying the publication of the important Notification, the Department of Publication could have raised a claim for the balance payment from IRDAI as both the organizations are the wings of the Government of India. The Committee, therefore, recommend that the Department of Publication should publish the Rules/Regulations immediately and in case of any error in calculation of the cost of publication by the requisitioning Department, raise the claim for the balance amount from the party concerned. At the same time, the Committee would like the Ministry/

IRDAI to be more watchful in future in ascertaining the exact amount towards the cost of publication while making payment for publication of their Notifications. This will ensure that there are no delays in the publication of Notifications, particularly those being notified in the Gazette of India : Extraordinary.

**(Para 1.7 of the Report)**

### **REPLY OF THE MINISTRY**

IRDAI has informed that they have taken necessary steps to minimize the time gap between signing of the regulations and notification of the regulations in the Official Gazette. Regular follow-up is being done with Department of Publication for notifying the regulations without delay

**(Ministry of Finance,  
Department of Financial Services)  
OM no. 12013/6/2018-Ins.II  
Dated 03<sup>rd</sup> September, 2020**

### **Observations/ Recommendations of the Committee**

The Committee note that the Insurance Regulatory and Development Authority of India (Assets, Liabilities, and Solvency Margin of Life Insurance Business) Regulations, 2016 were published in the Gazette of India: Extraordinary on 9 May, 2016 and as per the commencement clause the Regulations were slated to come into effect from 1 April, 2016 i.e. with retrospective effect. The Committee, however, observe that the requisite explanatory memorandum which is normally appended in such cases certifying that no one would be adversely affected by giving the retrospective effect to the Regulations was missing. On being pointed out, the Ministry have tried to justify the absence of the explanatory memorandum submitting that the contents of the Regulations apply to quarterly Actuarial Valuations with effect from 30<sup>th</sup> July, 2016 and onward including statutory annual actuarial valuations for the year ending 31<sup>st</sup> March, 2017. Thus, it has a prospective impact and in effect, no one has been adversely affected due to the gap period between 1.4.2016 and 9.5.2016. The Ministry have, therefore, felt that no specific certificate was required to be provided in this regard. While not contesting the factual position given by the Ministry, the Committee feel that the same is not reflected in the commencement clause which otherwise should have indicated the date of commencement of Regulations as 30<sup>th</sup> July, 2016 instead of 1st April, 2016. In this regard the Committee would like to draw the specific attention of the Ministry/IRDAI to their earlier recommendation contained

in para 4.2-4.4 of their 5th Report (10th Lok Sabha) wherein the Committee reiterated that normally all "statutory Orders" should be published before the date of their enforcement or they should be enforced from the date of their publication. Even in cases where the Government has the power to give retrospective effect to subordinate legislation, such powers should be exercised only in unavoidable circumstances, and the rules/ regulations framed thereunder should in each case be accompanied by an explanatory note or memorandum affirming that no one was likely to be adversely affected as a result of retrospective effect given thereto. The Committee, therefore, recommend the Ministry/IRDAI to be more careful on all such aspects while drafting the Regulations so as to avoid recurrence of such kind of lapses in the future. The Committee further recommend that norms and procedures devised by the Committee in matters of framing of subordinate legislation should be followed by the Ministry.

**(Para 1.10 of the Report)**

**REPLY OF THE MINISTRY**

IRDAI has informed that the observations of the Honourable Committee have been noted and they will be more careful in future while notifying the regulations to avoid such lapse.

**(Ministry of Finance,  
Department of Financial Services)  
OM no. 12013/6/2018-Ins.II  
Dated 03<sup>rd</sup> September, 2020**

**STATEMENT SHOWING THE ACTION TAKEN BY THE MINISTRY OF EDUCATION (DEPARTMENT OF HIGHER EDUCATION) ON THE OBSERVATIONS/ RECOMMENDATIONS CONTAINED IN THE SECOND REPORT OF THE COMMITTEE (17<sup>th</sup> LOK SABHA)**

**Observations/ Recommendations of the Committee**

The Committee note that in the statutory Notification titled 'All India Council for Technical Education (Clarifications on certain issues/anomalies pertaining to Qualifications, Pay Scales, Service Conditions, Career Advancement Schemes (CAS) etc for Teachers and other Academic Staff of Technical Institutions (Degree/ Diploma) 2016' notified by the All India Council of Technical Education (AICTE) in exercise of the powers conferred under the All India Council for Technical Education Act, 1987, the short title did not contain the word 'Regulations' before '2016'. Moreover, the commencement clause indicating the date of coming into force of the extant Regulations was also missing In the aforesaid regulations. On being pointed out, the Ministry of Human Resource Development (Department of Higher Education) have tried to justify the omission of the word "Regulation" before 2016 in the title clause by stating that the word "Regulation" has already been mentioned in the beginning of title clause. As regards the absence of the date of commencement of the regulation, the Ministry have come out with the reply that the extant Notification has been issued in the form of clarifications based on several representations/ queries received by AICTE regarding various anomalies/issues relating to Pay Scales, Qualifications and Service Conditions as prescribed in the main AICTE Regulations dated 5.3.2010 and 8.11.2012.(Career Advancement Scheme) (Degree/Diploma) for teachers and other academic staff in Technical Institutions. The clarifications so furnished by the Ministry to justify the deviations from the normal practice followed in the drafting of the statutory Rules/ regulations do not appear to be satisfactory. This is so because the nomenclatures 'Act', 'Rules' 'Regulation' etc. as the case may be, affixed before the year of incorporation in the short title are the essential ingredients of any statute as well as the 'statutory order'. Similarly, the date of commencement of such statutory Notifications is invariably indicated by way of a commencement clause regarding the date of their coming into force. As the extant Notification is clearly a statutory Notification published under the powers conferred by the AICTE Act, 1987 and according to the Ministry' own admission that it is going to be a part of the parent Regulations published in the year 2010 it becomes amply clear that the Ministry have erred in justifying their omissions. It is also not clear whether the extant Notification was got vetted by the Legislative Department of the Ministry of Law and Justice. It needs to be emphasized that statutory orders made under the powers conferred by the

Acts of Parliament are to be drafted very carefully with due regard to all the associated procedural aspects. The Committee, therefore, recommend that for the sake of clarity and removal of anomalies, the Ministry may issue a corrigendum to the extant Notification in respect of the above discussed shortcomings. Further, to avoid recurrence of such lapses in the future, all such statutory Notifications may duly be got vetted by the Ministry of Law & Justice before their publication in the official Gazette. In this regard the Committee trust the assurance given by the Ministry that the normal practice followed in the Notification of the Rules/Regulations shall be adhered to in future.

**(Para 2.5 of the Report)**

### **REPLY OF THE MINISTRY**

The matter was taken up with Ministry of Law & Justice, which has opined that since the Gazette Notification namely The All India Council for Technical Education (Clarification on certain issues/anomalies pertaining to Qualifications, Pay Scales, Service Conditions, Career Advancement Schemes (CAS) etc for Teachers and other Academic Staff of Technical Institutions (Degree/ Diploma), 2016 (F.No. 27/RIFD/Pay Scale/01/2013-14) is in the form of clarification in continuation to AICTE's earlier notifications of 2010 & 2012 on the same matter, the Ministry may consider issuing a fresh notification by incorporating the clarifications in the original notification itself.

Accordingly, AICTE has been requested to prepare a draft regulation, 2021 by subsuming the provisions and in supersession of its regulations of 2010, 2012 and 2016 on the subject matter and furnish a copy of the same to this Ministry for further examination and approval before vetting by Ministry of Law and Justice. Further, the recommendations of the Committee are being strictly adhered to in respect of Gazette Notifications issued by AICTE.

**(Ministry of Education,  
Department of Higher Education)  
OM no. 1-21/2018-TS.II  
Dated 07<sup>th</sup> December, 2021**



2. At the outset, the Chairperson welcomed the Members to the sitting of the Committee. The Committee then considered the following draft Reports:-

(i) XX XX XX XX

(ii) Twentieth Report on action Taken by the Government on the Observations/ Recommendations contained in the 2<sup>nd</sup> Report of the Committee on Subordinate Legislation (17<sup>th</sup> Lok Sabha);

(iii) XX XX XX XX

(iv) XX XX XX XX

(v) XX XX XX XX

3. After deliberations, the Committee adopted the above draft Reports without any modification. The Committee also authorized the Chairperson to present the same to the House.

4. XX XX XX XX

5. XX XX XX XX

6. XX XX XX XX

7. XX XX XX XX

8. XX XX XX XX

9. XX XX XX XX

10. XX XX XX XX

11. XX XX XX XX

The Committee then adjourned.

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XX Omitted portion of the Minutes are not relevant to this Report

### APPENDIX III

(Vide Para 6 of the Introduction of the Report)

#### **ANALYSIS OF THE ACTION TAKEN BY THE GOVERNMENT ON THE OBSERVATIONS/ RECOMMENDATIONS CONTAINED IN THE SECOND REPORT OF THE COMMITTEE ON SUBORDINATE LEGISLATION (SEVENTEENTH LOK SABHA)**

I	Total No. of Observations/Recommendations made	4
II	Recommendations that have been accepted by the Government [vide recommendations at Sl. Nos.1.4, 1.7, 1.10 and 2.5]	4 100%
	Percentage of total	
III	Recommendations which the Committee do not want to pursue in view of Government replies	NIL 0%
	Percentage of total	
IV	Recommendations in respect of which replies of Government have not been accepted by the Committee	NIL 0%
	Percentage of total	
V	Recommendations in respect of which final replies of Government are still awaited	NIL
	Percentage of total	0%